

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 968 of 2020

IN THE MATTER OF:

M/s Agarwal Veneers

...Appellant

Versus

Fundtonic Service Pvt. Ltd.

...Respondent

Present: -

For Appellant: Mr. Rohit Amit Sthalekar, Mr. Ashish Choudhury and Ms. Shweta Busar, Advocates.

For Respondent: None.

O R D E R
(Virtual Mode)

05.03.2021 When the case was called out, Learned Counsel for the Appellant is present. Nobody appeared on behalf of the Respondent.

However, one notice has been circulated by Respondent for adjournment in the matter whereby it has been mentioned that 'due to some unfortunate medical emergency of a family member'. Therefore, requested to adjourn the matter. Prayer allowed.

Learned Counsel for the Respondent may file Reply Affidavit within one week. Rejoinder, if any, may be filed within a week thereafter.

Parties may file short Written Submissions not exceeding three pages along with supported by the relevant case law, within same time.

List the Appeal 'For Admission (After Notice)' on **23rd March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)